

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**



O.A/350/825/2020
M.A/350/476/2020
M.A/350/477/2020

Date of Order: 15.12.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member

1. Anowara Begum,
Aged about 68 years,
Wife of Late Sk. Mizanuddin,
Unemployed,
at present residing at 43,
Alimuddin street,
Kolkata – 700016.
2. Sk. Md. Shamim Imran,
Son of Late Sk. Nijamuddin,
Aged about 42 years,
Unemployed,
at present residing at 43,
Alimuddin street,
Kolkata – 700016.



..... Applicants.

-Versus-

1. Union of India,
Service through the General Manager,
Eastern Railway,
17, N. S. Road,
Kolkata – 700 001.
2. The Chief Administrative Officer (Construction)
Under Principal Chief Operating Engineer,
Eastern Railway,
Fairlie Place,
Kolkata – 700 001.
3. The Chief Administrative Officer (Con),
South Eastern Railway,
B.N.R., Kolkata – 700 024.

..... Respondents.

For The Applicant(s): Mr. T. K. Biswas, counsel

For The Respondent(s): None

ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for the applicants.

2. M.A for joint prosecution is allowed and disposed of.

3. This O.A has been preferred to seek the following relief:

"8.a) to issue direction upon the respondents and their men and agents to consider the case of the applicants and grant appointment under the land loser quota forthwith;

b) to issue direction upon the respondent and their men and agents issue application form to the applicants and received the same for all practical purposes forthwith;

c) to issue direction upon the respondents to deal with and dispose of the representation dated 10.12.2019 forthwith;

d) Any other order or orders as the Hon'ble Tribunal may deem fit and proper;"

4. As no comprehensive representation has been preferred earlier, at hearing, Ld. Counsel for the applicant would seek liberty to file a comprehensive representation to the competent respondent authorities and a direction upon the respondents to consider and dispose of the same in a time bound manner.

5. Accordingly, the O.A is disposed of with liberty to the applicant to file comprehensive representation to the competent respondent authority, seeking redressal of his grievance, within a period of 2 weeks from the date of receipt of a copy of this order. In the event such representation is preferred, the competent respondent authority shall consider the same in accordance with law and pass appropriate orders within a period of 2 months from the date of such representation. In the event the applicant deserves the relief as prayed for, the same shall be accorded within that period.



6. It is made clear that I have not entered into the merit of the matter and therefore all the points to be raised in the representation shall be open for consideration.

7. The present O.A accordingly stands disposed of. No costs. M.As consequently stands disposed of.

(Bidisha Banerjee).

Member (J)

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